अपेक्षाओं के की जाती है। कोयले का आयात किए जाने का विकल्प भी अब उपलब्ध है।

Enemy Property in Murshidabad

2733. SHRI JOYANTA ROY: Will the Minister of COMMERCE be pleased to state:

(a) the detailed list of the enemy properties in the district of Murshidabad; and

(b) the custodian of these enemy properties?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIH): (a) The information is being obtained and will be laid on the table of the House.

(b) The custodian of these enemy propcrtics is the Custodian of Enemy Property for India, Mumbai.

Import of Edible Oil

2734. SHRIMATI JAYAPRADA NAHATA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether fall in groundnut output and the stagnant mustered yield are likely to push up India's edible oil import in the current year;

(b) the total import of edible oil made during 1995-96;

(c) to what extent import was more in comparison to 1994-95; and

(d) the exact edible oil to be imported during 1996-97?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES CON-SUMER AFFAIRS AND PUBLIC DIS-TRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) As per the available trends of production, the total production of edible oilseeds during 1995-96 oil year is likely to be higher than that of last year. At present import of selected cdible oils is allowed under OGL. The quantity of imports is determined by the demand and supply gap at any given time.

(b) and (c) The Government imported 2.02 lakh MT of RBD Palmolein for the Public Distribution System (PDS) during 1995-96 as compared to 1.07 lakh MT in 1994-95.

(d) The STC has been authorised to import 1.46 lakh MT of RBD Palmolein for the PDS during April-October, 1996.

Schemes for Weaker Sections in Karnataka

2735. SHRI JANARDHANA POOJ-ARY: Will the Minister of WELFARE be pleased to state:

(a) the details of the schemes for weaker sections started in Karnataka during the last year and so far in current year;

(b) the funds allocated by the Centre for these schemes;

(c) whether the funds are adequate to meet the needs; and

(d) if not whether Government propose to increase the funds?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) The Ministry of Welfare has not started/introduced any new scheme during the last and the current years for the welfare of weaker sections in Karnataka.

(b) to (d) Does not arise.

Request of Andhra Pradesh Government to release Sugar Under Free Sale Quota

2736. DR. MOHAN BABU: Will the Minister of FOOD be pleased to state:

(a) whether Andhra Pradesh Government have requested for release of 20,000 tonnes of sugar from different units of Nizam Sugars Limited (State owned company), as a special case, under free sale quota; (b) the steps taken to supply the sugar demanded; and

(c) by when a final decision in the matter is expected?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) to (c) The Government of Andhra Pradesh in June, 1996 requested for release of an additional free sale quota of 20,000 tonnes of sugar in respect of different units of Nizam Sugars Ltd., as a special case.

During the month of June, 1996, apart from the normal quota of 7,40,000 MTs of free sale sugar, an additional quota of 50,000M. Tonnes was released. In addition, the sugar factories were permitted to sell 30% more sugar over and above their quota. As such, it was decided that there was no need to grant further additional free sale quotas to any particular sugar factory.

Export of Sub-Standard Products

2737. SHRI SURESH PACHOURI: Will the Minister of COMMERCE be pleased to state:

(a) the number of complaints received by Government during the last five years regarding exporters sending sub-standard products;

(b) the nature of such complaints;

(c) whether Government propose to impose penal charges against exporters for supplying sub-standard quality products;

(d) if so, details thereof; and

(e) whether there is a proposal to set up a 'Quality Council of India' for testing the products quality and confirming quality standards?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (d) According to available information, about 400 quality related complaints have been received during the last five years. These complaints mainly relate to non-compliance of mutually agreed product specifications, defective packaging, delivery of wrong items, deterioration or contamination particularly in respect of edible/perishable items. The complaints are promptly investigated and appropriate action is taken against the concerned exporters which may include suspension/ cancellation of his Importer-Exporter Code Number, his debarment from availing import licences, imposition for fiscal penaltics, etc.

(e) According to information received from the department of Industrial Development, the proposal to set up the 'Quality Council of India' broadly envisages the following three principal functions:--

- (1) Formulation of a national accreditation scheme under which accreditation boards would be established for (a) products and quality system certification (b) testing and calibration laboratories (c) quality management personnel and training organisation, in terms of parameters accepted internationally. These accreditation boards will evaluate and accredit certification bodies.
- (2) Initiation of national quality compaign to promote concept of quality in all sectors of the economy. In particular, there would be emphasis on domestic products relating to safety, health, pollution, energy conservation and the service sectors in the interests of domestic consumers. There would also be special emphasis on export markets.
- (3) Constitution of an Information and Enquiry Service to collect and disseminate widely, quality related information and advice to industry, trade, business etc.